

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S EXPLO MEDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	EXPLO MEDIA PRIVATE LIMITED
2	Date of incorporation of corporate debtor	20.11.2002
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES -Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74300DL2002PTC117725
5	Address of the registered office and principal office (if any) of corporate debtor	78A, 1st Floor, Zamrudpur, Greater Kailash Part I, New Delhi 110048 (India)
6	Insolvency commencement date in respect of corporate debtor	08.02.2022
7	Estimated date of closure of insolvency resolution process	07.08.2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Takyar IBBI/IPA-001/IP-P00160/2016-17/10329
9	Address and e-mail of the interim resolution professional, as registered with the Board	Rakesh Takyar 301, Citizens Rajesh Sadan, 1/28, Tilak Nagar, New Delhi 110018 rtakyar.rt@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Rakesh Takyar c/o Yogakshem Insolvency Professionals LLP UGF 1/15, (Near PNB), Tilak Nagar, New Delhi- 110018 cirp.explomedia@gmail.com
11	Last date for submission of claims	22.02.2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14	(a) Relevant Forms are available at: (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench Court II has ordered the commencement of a corporate insolvency resolution process of the Explo Media Private Limited on 08.02.2022.

The creditors of M/s Explo Media Private Limited, are hereby called upon to submit their claims with proof on or before 22.02.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specific Forms B, C, CA, D, E and F in terms of Regulation 7, 8, 8A, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016. Form B by Operational Creditors (except Workmen and Employees), Form C by Financial Creditors, Form CA by Financial Creditors belonging to a class, Form D by a Workman or an Employee, Form E by Authorized Representatives of workmen and Employees and Form F by other Creditors. The claim forms can be down loaded from IBBI website- <https://ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.02.2022

Name and Signature of Interim Resolution Professional



